

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

2.

IA-1670(MB)2024 IN  
C.P. (IB)/308(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.04.2024**

NAME OF THE PARTIES: Clearwater Capital Partners Singapore  
Fund V Pvt. Ltd.  
Vs.  
Renaissance Urban-Infra Private  
Limited

SECTION: 7, 66(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

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**ORDER**

**IA-1670(MB)2024**

1. Adv. Kunal Kanungo a/w Adv. Tanushree Sogani and Adv. Atishay Jain, appeared on behalf of the Applicant/RP through VC. None present for the Respondent.
2. Registry as well as Counsel for the Applicant are directed to issue Notice to the Respondent clearly intimating the next date of hearing and place the notice along with track report on record. The Respondent is directed to file reply within two weeks of receipt of Notice and serve copy on the other side three days in advance before the next hearing.
3. List this matter for further consideration on **12.06.2024**.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)